

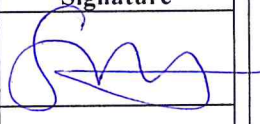

**NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH**

PRESENT: HON'BLE SHRI RAJESWARA RAO VITTANALA – MEMBER (JUDICIAL)
PRESENT: HON'BLE SHRI RAVIKUMAR DURAISAMY – MEMBER (TECHNICAL)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 18.01.2018 AT 10.30 AM

TRANSFER PETITION NO.	
COMPANY PETITION/APPLICATION NO.	CANo.214of2017 in CP(IB)No.306/10/HDB/2017
NAME OF THE COMPANY	NSL Nagapatnam Power &Infratech Limited
NAME OF THE PETITIONER(S)	NSL Nagapatnam Power & Infratech Limited
NAME OF THE RESPONDENT(S)	
UNDER SECTION	10 of IBC

Counsel for Petitioner(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature
Naresh Kumar Sangam	Advocate	9000666072	
D. Narendar Naik	Advocate	9849387366	

Counsel for Respondent(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature

ORDER

Heard Shri D. Narendar Naik along with Shri Naresh Kumar Sangam, Learned Counsels for the Petitioner / Corporate Debtor and Shri Mayank Mishra along with Shri H. Rajesh, Learned Counsels for PTC India Financial Services Limited (Financial Creditors) in another CP (not numbered) against NSL Nagapatnam Power & Infratech Limited.

CP admitted. IRP appointed and declared moratorium by separate orders. Post the case on 12.02.2018.


Member (T)

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Member (J)